Issue of reservation raised in AC meeting

3493. SHRI MOHD. ALI KHAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) how could a 'Special Invitee' member of the AC could raise the issue of reservations which are directives from Government and UGC and above all constitutionally mandated when it was not an itemized issue in the Academic Council (AC) meeting;
 - (b) the details thereof; and
 - (c) the comments of Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) An Academic Council of any University is one of the authorities so recognized under the Acts and Statutes governing the University concerned. Rules of Procedure in regard to conducting business of Academic Councils and other University authorities are decided by the University itself in exercise of its autonomy; and the Central Government has no role in this regard.

Enrolment in schools after RTE Act

3494. DR. JANARDHAN WAGHMARE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government has taken effective steps for implementation of the Right of Children to Free and Compulsory Education (RTE) Act;
 - (b) if so, the details thereof;
 - (c) whether enrolment in schools has shown any increase after implementation of the Act;
 - (d) if so, the extent of increase during the current year in each State/Union Territory;
- (e) whether the State Governments have urged the Union Government to provide additional funds in this regard; and
 - (f) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (f) The Right of Children to Free and Compulsory Education (RTE) Act, 2009 has become operative with effect from 1st April 2010. To implement the provisions of the RTE Act the Government has taken the following steps:

- (i) Notified the Central RTE Rules in the Official Gazette, and circulated Model RTE Rules to States to prepare their State Rules.
- (ii) Notified the National Council of Teacher Education (NCTE) as the authority to prescribe teacher qualifications. NCTE has since notified the requisite teacher qualifications in the Official
- (iii) Revised the Sarva Shiksha Abhiyan (SSA) norms to correspond with the provisions of the RTE Act.
- (iv) In keeping with the State demands for additional central resources, revised the fund sharing pattern between the Centre and the States for implementation of the combined RTE - SSA programme with effect from 2010-11.
- (v) For the year 2010-11 enhanced the Central SSA outlays from Rs 15,000 crore to Rs 19,000 crore.

State-wise increase in enrolment between 2001-02 and 2007-08 as per Select Educational Statistics (SES) data is given in the Statement.

Statement
State-wise increase in enrolment between 2001-02 and 2007-08

SI.No.	Name of the State	Enrolment 2001-02 Enrolment 2007-08			
		Primary	Upper Primary	Primary	Upper Primary
1	2	3	4	5	6
1	Andhra Pradesh	8626241	3089951	7173537	3786202
2	Arunachal Pradesh	162495	53917	199478	73029
3	Assam	4080610	1518648	4193867	1508568
4	Bihar	7809112	1913707	12412315	3297791
5	Chhattisgarh	2972595	1061631	3234343	1382248

1	2	3	4	5	6
6	Goa	120066	72653	123093	64782
7	Gujarat	6494625	2380787	6687859	2604729
8	Haryana	1969544	988889	2233720	1163643
9	Himachal Pradesh	718310	402171	659579	424656
10	Jammu & Kashmir	1059305	476102	1134528	479336
11	Jharkhand	2854183	776449	5464268	1255404
12	Karnataka	6516535	2756206	5596700	2996247
13	Kerala	2523879	1765699	2476329	1613855
14	Madhya Pradesh	8265147	2687300	12045591	4679119
15	Maharashtra	11528282	5724999	10358054	5398019
16	Manipur	298371	126905	371376	147595
17	Meghalaya	327132	96110	564713	180466
18	Mizoram	134547	49572	150977	54332
19	Nagaland	212454	65683	219804	90226
2 0	Orissa	4769000	1505000	4515307	1958667
21	Punjab	2073388	992701	2274000	1080202
22	Rajasthan	7932456	3306503	9061113	3754045
23	Sikkim	77003	24622	82992	31366
24	Tamil Nadu	5673757	3524036	6047131	3709961
25	Tripura	460507	165591	485237	205865
26	Uttar Pradesh	13378223	4671768	25832158	9347607
27	Uttarakhand	1047798	489440	1202456	572895
28	West Bengal	10151362	3210627	9463730	3807261

1	2	3	4	5	6
29	A & N Islands	40022	21692	36637	22448
30	Chandigarh	58050	36998	79800	44838
31	Dadra & N. Haveli	28604	9844	39979	14833
32	Daman & Diu	15877	7777	16313	8420
33	Delhi	1394230	783232	1674560	955433
34	Lakshadweep	8002	4768	7244	4358
35	Puducherry	101348	66257	111174	69423
	Total	113883060	44828235	136229962	56787869

Financial assistance to States for universalizing quality basic education

3495. DR. JANARDHAN WAGHMARE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government proposes to raise public spending on education to at least six per cent of the GDP;
- (b) if so, the amount/percentage of GDP proposed to be spent on primary and secondary education;
- (c) whether Government proposes a cess on all central taxes to finance the commitment to universalize access to quality basic education; and
- (d) if so, the amount of financial assistance proposed to be given to each State for universalizing access to quality basic education?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) National Policy on Education, 1986 as modified in 1992 had laid down that the investment on education be gradually increased to reach a level of 6% of the National Income as early as possible.

(c) and (d) An Education Cess @2% on Central Taxes was imposed in 2004 to augment resource for elementary education. An additional cess of 1% on Central Taxes was also levied with effect from the financial year 2007-08 to fund Secondary Education & Higher Education. State-wise allocations are not made by this Ministry.